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CENTRAL ADMTNSTRATIVE TRIBUNAL
PRTNCTPAL BENCH, NEW DELHI

C.P.NO.3/2003 TN O.A.NO.504/2001

Friday, this the 14th day of February, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

1. K.C. Sharma
Late Pt. Uma Dutt Ji Sharma
Guard 'A', H-52, Sanjay Nagar,
Ghaziabad, UP
2. B.D. Malhotra
s/o Ram Lal Mohtra
Guard 'A', D-10/117, Sec-VTT
Rohini, Delhi.
3. Sat Pal
s/o Deena Nath Malhotra
Driver 'A' Spl.
6-D Surya Aptt. Sector 13,
Plot No.21, Rohini, Delhi
4. R.N. Sharma
s/o Late Pt. Ram Parkash
Guard 'A' DEE
Kotla House, Mandir Marg
Sec-5, Gurgaon (Haryana)
5. Sh. Medh Singh
s/o Late Vijay Singh
Guard 'A'
PO-V-Bhondsi
Guargaon (Haryana)
6. Sh. Manohar Lal
s/o Soni Ram
Guard 'A' Spl.
C/O S.S. Rewari
7. H.H. Swarup Sharma
S/o Shri Balmukand Sharma
Guard 'A' Spl.
99, Nai Abadi, Rly. Road
Rewari.
8. Chandgilal Sharma
Pt. Daulat Ram
Guard 'A' Spl., 217 Nai Abadi Rewari
9. Balbir Singh Sharma
s/o Late Pt. Parmananand
Guard 'A' Spl.
439, Shiv Colony, Rewari
10. Karori Lal,
S/O Late Shri Shadi Ram
Shunter 'B'
Vill -Sardi Thet, P.O Raliayad
Distt. Rewari (Haryana)

..Applicants

(By Advocate: Shri R.K. Shukla)

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Versus

Union of India Through

1. Shri R.R. Jaruhar, Secretary,
Ministry of Railways
Railway Board
Rail Bhawan
New Delhi
2. Shri R.K. Singh, General Manager
Northern Railway
Baroda House
New Delhi
3. Shri I.C. Majumdar, D.R.M.
Northern Railway
Bikaner (Rajasthan)
4. Shri V.K. Aggarwal, DRM
Northern Railway
State Entry Road
New Delhi
5. Mrs. Maya Sinha, FA & CO
Northern Railway
Baroda House
New Delhi

. Respondents

(By Advocates: Shri V.S.R.Krishna and Shri R.L.Dhawan)

O R D E R (ORAL)Shri Justice V.S. Aggarwal:

This Tribunal had disposed of OA-504/2001 on 8.2.2002. The operative portion of the order passed by the Tribunal reads:-

"18. For all the reasons brought out in the preceding paragraphs, I find considerable merit in the present OA which is allowed. The respondents are accordingly directed to make payments of interest to all the applicants @ 12% p.a. from the date three months after the date, namely, 25.7.1997 on which the Supreme Court passed orders in the appeals filed by the applicants. The aforesaid payments will be made expeditiously and in any event within a period of two months from the date of receipt of a copy of this order. There shall be no order as to costs."



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2. Aggrieved by the fact that the payment had not been made, the applicants preferred the present Contempt Petition.

3. In compliance of the notice having been issued, respondent No.4 has filed an affidavit stating that in terms of the directions of this Tribunal, the amount has been calculated and paid to the applicants with respect to the interest that was due. We find no reason, in these circumstances, to proceed further in the matter. Accordingly, once the payment of the interest has been made to the applicants, the rule is discharged.

(Govindan S. Tampi)
Member (A)

Amil/

(V.S. Aggarwal)
Chairman

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